

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 25**  
**74/241(2)/PB /2021**

**IN THE MATTER OF:**

Union of India Through SFIO

.... Petitioner/Applicant

v.

Sunair Hotels Ltd (SHL )& Ors.

.... Respondent

**Order Under Section 241**

**Order delivered on 18.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Mr. Harishvaidyanathan Shankar, CGSC, Ms. Sunaiya Bansal, Sr. Prosecutor, Ms. Garima Singh

For the Respondent : CA Pradeep Kumar, CA Vinod Kumar, Adv. Vijay Aggarwal, Adv. Devyansh Tripathi, Adv. Shakil Ahmed

**ORDER**

Mr. Harish, Ld. Counsel appeared for the SFIO and apologies for what had happened on 17.11.2022. He seeks some more time to seek proper instructions in the matter. At request, list the matter on 17.08.2023.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

18.05.2023  
Lalit